

ITEM NO.22 Court 14 (Video Conferencing) REVISED  
SECTION II-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 5122/2019

(Arising out of impugned final judgment and order dated 06-03-2019 in MCRC No. 26287/2018 passed by the High Court of M.P. at Indore)

AMRITLAL Petitioner(s)

VERSUS

SHANTILAL SONI & ORS. Respondent(s)

Date : 28-02-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DINESH MAHESHWARI  
HON'BLE MR. JUSTICE VIKRAM NATH

For Petitioner(s) Mr. Arjun Garg, AOR  
Mr. Aakash Nandolia, Adv.

For Respondent(s) Mr. Divyakant Lahoti, AOR  
Mr. Parikshit Ahuja, Adv.  
Ms. Praveena Bisht, Adv.  
Ms. Madhur Jhavar, Adv.  
Ms. Vindhya Mehra, Adv.  
Mr. Kartik Lahoti, Adv.  
Ms. Shivangi Malhotra, Adv

Mr. Mukul Singh, DAG  
Mr. Sunny Choudhary, AOR  
Mr. Ramesh Thakur, Adv.

Mr. Harsh Parashar, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Leave granted.

The appeal is allowed in terms of the Signed Reportable Judgment.

(SHRADDHA MISHRA)  
SENIOR PERSONAL ASSISTANT

(RANJANA SHAILY)  
BRANCH OFFICER

(Signed Reportable Judgment is placed on the file)

